



2026:AHC:25157

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 332 of 2026

Manveer Singh

.....Petitioner(s)

Versus

State Of U.P. And 68 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Nitin Sharma
Counsel for Respondent(s)	:	C.S.C., Sunil Kumar Singh

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.
2. Instant writ petition has been filed, inter alia, seeking the following relief:-

"i. Issue a writ, order or direction in the nature of mandamus directing the respondent no. 3 to decide the appeal no. 3/2025/202454111700000146 (Old Appeal No. 738 of 2011) titled Manveer Singh vs. Gau Rakshni Sabha, Khurja and others pending before the Court of Settlement Officer Consolidation, Meerut Mandal, Tehsil Khurja, District Bulandshahar, expeditiously and preferably within the time stipulated by this Hon'ble Court."
3. It is submitted by the learned counsel for the petitioner that the appeal under Section 11(1) of the U.P. Consolidation of Holdings Act, 1953 (in brevity 'UPCH Act') is pending consideration in pursuance of the remand order dated 1.8.2024 passed by the Deputy Director of Consolidation, despite the fact that both the parties have already appeared and the case is ready for final adjudication.
4. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.
5. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Settlement Officer Consolidation (respondent no.3) to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties

expeditiously, preferably, within a period of **five months** from the date of production of certified copy of this order.

6. With the aforesaid direction, this petition is finally **disposed of**.

February 5, 2026

vkg

(Dinesh Pathak,J.)